

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 529/(MAH)/2017
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: Asia Vidhyut
V/s.
Shantinath Weldmesh Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Siddhant Sanghu	ADVOCATE (Siddhant)	

ORDER

T.C.P. No. 529/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Creditor is present.
2. According to him, an amount of Rs. 4,75,820/- is due from the Debtor.
3. The requisite Form could not be filed on or before 14th June, 2017. He is seeking permission to submit Form No. 5 under the provisions of the Code.
4. Vide a Notification of 17.05.2017 referring Notification No. GSR-1119 (E) dated 17.12.2016, the date had already been extended upto 14th June, 2017, few days delay is condoned. Considering the prayer made for extension is granted. Registry is directed to accept Form No.5 and enlist it for hearing on 14.07.2017.
5. The Petitioner is allowed to file Form No. 5 on or before 27th June, 2017.
6. The Petitioner is also directed to serve on the Debtor as per Law.
7. The next date of hearing now fixed for hearing on **14.07.2017**

Dated: **23.06.2017**

sd/-
M.K. Shrawat
Member (Judicial)